

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II
MEETING NO. 4/81 (Part-II) DATED 03.10.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 4/81 (Part-II-Manual Cases) dated 03.10.2018 of Norms Committee-II for the year 2018-19 under the Chairmanship of Shri Vijay Kumar, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri K.S.. Sodhi, AD	MSME
3.	Shri Shaish Kumar, Technical Expert-I	DGFT
4.	Shri Randheep Thakur, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

1.

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 4 /81-Pt.II	HQ File No. 01/81/50/194/AM14/DES.II
Dated: 03.10.2018	RA File No. 04/24/040/00071/AM14
Subject:-	Ratification of Norms in respect of Advance authorization No. 0410147961 dated 15.07.2013.

Decision : NC considered the agenda and noted that reply of the firm was referred to DIPP for comments. Committee decided to await the comments and defer the case for the last time.

2.

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No. 01/81/050/00270/AM14/
Dated: 03.10.2018	RA File No. 03/95/040/00253/AM14/
Subject:-	Ratification of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : Committee considered the agenda and noted that case is pending for long time. Accordingly, Committee decided to **ratify** the norms for the above AA and allowed the inputs (i) & (ii) as 1.035Kg/Kg content in the export product.
RA may take suitable consequential action accordingly.

3.

Case No. AR- 176	M/S. COMET EXPORTS
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated: 03.10.2018	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.

Decision : Committee considered the case and noted that firm was requested to furnish the information as per DIPP deficiency letters dated 08.09.2017, 23.10.2017 and 15.02.2018. Since, no reply was received, Committee decided to **reject** the case.
RA concerned may take necessary consequential action accordingly.

4.

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00326/AM16/DES.II/
Dated: 03.10.2018	RLA File :06/24/040/00024/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.

Decision : Committee considered the case and noted that firm was requested to furnish the information as per DHI deficiency letter sent on 15.02.2018 followed with reminder dated 01.2018. Since, no reply was received, Committee decided to **reject** the case.
RA concerned may take necessary consequential action

5.

Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00172/AM17/DES.II
Dated: 03.10.2018	RLA File : 05/24/040/00111/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : Committee considered the agenda and noted that case is pending for long time. Accordingly, Committee decided to modify the norms for the above AA and allowed the wastage of 10% as requested by the firm. RA may take suitable consequential action accordingly.	

6.

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 1/81/162/261/AM17/DES-II/
Dated: 03.10.2018	KASEZ File No: 100%EOU/II/10044/
Subject:	Revision of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders.
Decision : NC considered the agenda and noted that firm has requested for change of scrap norms of disposable cylinders. Committee after due deliberation decided to examine the proposal on file. Case is being examined on file.	

7.

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00347/AM11/DES.II
Dated: 03.10.2018	RLA File No: 05/23/040/00205/AM11/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC considered the case and noted that DIPP vide their F.No.7/92/2017/TSW/20 dated 03.05.2018 has suggested granting the personal hearing to firm. Accordingly, Committee decided to allow the PH with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case.	

8.

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00389/AM11/DES.II
Dated: 03.10.2018	RLA File No: 05/23/040/00114/AM11/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC considered the case and noted that DIPP vide their F.No.7/92/2017/TSW/20 dated 03.05.2018 has suggested granting the personal hearing to firm. Accordingly, Committee decided to allow the PH with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case.	

9.

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/50/0566/AM10/DES.II
Dated: 03.10.2018	RLA File No: 05/23/50/0159/AM10/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC considered the case and noted that DIPP vide their F.No.7/92/2017/TSW/20 dated 03.05.2018 has suggested granting the personal hearing to firm. Accordingly, Committee decided to allow the PH with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case.	

10.

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated: 03.10.2018	RLA File No: 09/24/040/00037/AM14/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.
Decision : Committee considered the case and noted that license has already expired and no amendment/addition can be allowed in export product at this stage. Accordingly, Committee decided to reject the case. RA concerned may take necessary consequential action	

11.

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated: 03.10.2018	RLA File No.: 13/24/040/00035/AM16/
Subject:	Revision of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.
Decision : Committee considered the case and noted that firm was requested to furnish the information as per DIPP deficiency letter sent on 19.09.2017 sent to firm on 23.10.2017 followed with reminder dated 15.02.2018. Since, no reply was received, Committee decided to reject the case. RA concerned may take necessary consequential action.	

12.

Case No. AR - 246	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00441/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00164/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257036 dated 28.01.2010.
Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

13.

Case No. AR - 247	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00017/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/24/040/00525/AM09/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510237295 dated 27.02.2009.

Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

14.

Case No. AR – 248	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/80/050/00476/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00034/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510249536 dated 17.09.2009.

Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

15.

Case No. AR – 249	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00468/AM11/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00259/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510280963 dated 05.01.2011.

Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

16.

Case No. AR – 250	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00440/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00163/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257035 dated 28.01.2010.

Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

17.

Case No. AR – 251	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00418/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00135/AM10/

Subject:	Ratification of norms in respect of Advance Authorization No. 0510255677 dated 06.01.2010.
Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

18.

Case No. AR – 252	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/80/050/00329/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/24/040/00207/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510248210 dated 24.08.2009.
Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

19.

Case No. AR – 257	M/S. L & T HYDROCARBON ENGINEERING LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00297/AM16/DES-II/
Dated: 03.10.2018	RLA File No: 34/24/040/00110/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410041368 dated 10.07.2015.
Decision : NC considered the case and noted that representation alongwith reply of the firm has been referred to DIPP for comments. Committee decided to defer the case for DIPP comments.	

20.

Case No. AR – 259	M/S. VEDANTA LIMITED (FORMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED)
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00055/AM11/DES.II/
Dated: 03.10.2018	RLA File No: 35/24/040/00046/AM10/
Subject:	Ratification of norms in respect of advance authorization no. 3510030450 dated 03.06.2010.
Decision : NC considered the case and noted that comments offered by MSME vide their UO Note No. 30(110)/13 ME dated 10.12.2013 needs examination. Accordingly, Committee decided to examine the matter on file. The case stands deferred.	

21.

Case No. AR- 271	M/S. WELSPUN CORP LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00628/AM17/DES-II/
Dated: 03.10.2018	RLA File : 34/24/040/00255/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410042781 dated 20.12.2016.
Decision: Committee considered the case as per agenda alongwith other relevant papers and	

decided to **modify** the norms for the above advance authorization as per DIPP comments vide their F No. 47011/165/18/TSW/11 dated 23.04.2018 (copy enclosed).
RA concerned may take suitable consequential action accordingly.

22.

Case No. AR- 272	M/S. WELSPUN CORP LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00629/AM17/DES-II/
Dated: 03.10.2018	RLA File : 34/24/040/00261/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410042780 dated 20.12.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **modify** the norms for the above advance authorization as per DIPP comments vide their F No. 47011/165/18/TSW/11 dated 23.04.2018 (copy enclosed).
RA concerned may take suitable consequential action accordingly.

23.

Case No. AR- 273	M/S. WELSPUN CORP LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00634/AM17/DES-II/
Dated: 03.10.2018	RLA File : 34/24/040/00258/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410042789 dated 21.12.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **modify** the norms for the above advance authorization as per DIPP comments vide their F No. 47011/165/18/TSW/10 dated 23.04.2018 (copy enclosed).
RA concerned may take suitable consequential action accordingly.

24.

Case No. AR- 274	M/S. WELSPUN CORP LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00626/AM17/DES-II/
Dated: 03.10.2018	RLA File : 34/24/040/00271/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410042808 dated 03.01.2017.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **modify** the norms for the above advance authorization as per DIPP comments vide their F No. 47011/165/18/TSW/12 dated 23.04.2018 (copy enclosed).
RA concerned may take suitable consequential action accordingly.

25.

Case No. AR – 278	M/S. LUBI ELECTRICALS LIMITED, AHMEDABAD
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/061/00022/AM18/DES.II/
Dated: 03.10.2018	RLA File No: KASEZ/100%EOU/II/969/00-01/
Subject:	Fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts.

Decision : Committee considered the agenda and noted that case for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and

Industrial Valve Parts has been referred to DIPP for comments. Committee decided to await their comments and defer the case.

26.

Case No. AR – 1	M/S. AVO CARBON INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00353/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 04/24/040/00066/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410162236 dated 31.08.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comments vide their F No. 7/132/18/TS/06 dated 18.04.2018 (copy enclosed). RA concerned may take suitable consequential action accordingly.	

27.

Case No. AR - 2	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00057/AM12/DES-II/
Dated: 03.10.2018	RLA File No: 11/24/040/00065/AM11/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 1110024364 dated 23.03.2011.
Decision : NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

28.

Case No. AR – 3	M/S. BILCARE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00277/AM15/DES.II/
Dated: 03.10.2018	RLA File No: 31/83/040/00001/AM15/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3110063479 dated 11.04.2014
Decision : NC considered the case and noted that firm has requested for enhancement of inputs by modification in the adhoc norms as allowed for their AA No. 3110060658 dated 11.10.2013 ratified in NC-II M.No.2/81 dated 05.05.2015. Committee decided to refer the case to Technical Expert-1 and defer the case.	

29.

Case No. AR – 4	M/S. BILCARE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00235/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 31/83/040/00010/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3110066259 dated 20.07.2016
Decision : NC considered the case and noted that firm has requested for enhancement of inputs by modification in the adhoc norms as allowed for their AA No. 3110060658 dated 11.10.2013 ratified in NC-II M.No.2/81 dated 05.05.2015. Committee decided to refer the case to Technical Expert-1 and defer the case.	

30.

Case No. AR – 5	M/S. BILCARE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00080/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 31/83/040/00157/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3110066596 dated 17.02.2017
Decision : NC considered the case and noted that firm has requested for enhancement of inputs by modification in the adhoc norms as allowed for their AA No. 3110060658 dated 11.10.2013 ratified in NC-II M.No.2/81 dated 05.05.2015. Committee decided to refer the case to Technical Expert-1 and defer the case.	

31.

Case No. AR – 6	M/S. BILCARE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00270/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 31/83/040/00034/AM18/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3110066775 dated 07.06.2017
Decision : NC considered the case and noted that firm has requested for enhancement of inputs by modification in the adhoc norms as allowed for their AA No. 3110060658 dated 11.10.2013 ratified in NC-II M.No.2/81 dated 05.05.2015. Committee decided to refer the case to Technical Expert-1 and defer the case.	

32.

Case No. AR – 7	M/S. ESWARI GLOBAL METAL INDUSTRIES PVT. LTD.
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00297/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 07/24/040/00259/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0710111004 dated 19.01.2017
Decision : Committee considered the agenda and after due deliberation, Committee decided to modify the norms for the above AA and allowed the wastage as per MSME previous comments vide their UO No.30(185)/15-ME dated 29.12.2015 as under : - Percentage of Lead content in the item of import may be mentioned as 52-55% - Import may be allowed, as applied inclusive of 7% wastage. RA may take suitable consequential action accordingly.	

33.

Case No. AR – 8	M/S. ESWARI GLOBAL METAL INDUSTRIES PVT. LTD.
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00554/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 07/24/040/00283/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0710111005 dated 19.01.2017
Decision : Committee considered the agenda and after due deliberation, Committee decided to modify the norms for the above AA and allowed the wastage as per MSME previous comments vide their UO No.30(185)/15-ME dated 29.12.2015 as under : - Percentage of Lead content in the item of import may be mentioned as 52-55% - Import may be allowed, as applied inclusive of 7% wastage.	

RA may take suitable consequential action accordingly.

34.

Case No. AR – 9	M/S. ESWARI GLOBAL METAL INDUSTRIES PVT. LTD.
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00298/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 07/24/040/00390/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0710111404 dated 12.04.2017

Decision : Committee considered the agenda and after due deliberation, Committee decided to **modify** the norms for the above AA and allowed the wastage as per MSME previous comments vide their UO No.30(185)/15-ME dated 29.12.2015 as under :

- Percentage of Lead content in the item of import may be mentioned as 52-55%
- Import may be allowed, as applied inclusive of 7% wastage.

RA may take suitable consequential action accordingly.

35.

Case No. AR – 10	M/S. ESWARI GLOBAL METAL INDUSTRIES PVT. LTD.
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00197/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 07/24/040/00102/AM18/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0710111858 dated 04.07.2017

Decision : Committee considered the agenda and after due deliberation, Committee decided to **modify** the norms for the above AA and allowed the wastage as per MSME previous comments vide their UO No.30(185)/15-ME dated 29.12.2015 as under :

- Percentage of Lead content in the item of import may be mentioned as 52-55%
- Import may be allowed, as applied inclusive of 7% wastage.

RA may take suitable consequential action accordingly.

36.

Case No. AR – 11	M/S. INDIAN CHAIN PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00366/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 02/24/040/00032/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0210206721 dated 31.05.2016

Decision : Committee considered the agenda and after due deliberation, Committee decided to **ratify** the norms for the above AA as under :

- Word “Pre-cast” may be suffixed with description of the import item.
- Import may be allowed, as applied on net to net basis.

RA may take suitable consequential action accordingly.

37.

Case No. AR – 12	M/S. RATNAMANI METALS AND TUBES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00228/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 08/24/040/00095/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No.

	0810140611 dated 07.07.2017
Decision : NC considered the case and firm has requested to allow the personal hearing to explain their case. Committee decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

38.

Case No. AR -- 13	M/S. R.R. KABEL LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00095/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00709/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310801720 dated 12.01.2016
Decision : NC considered the case and noted that representation alongwith reply of the firm has been referred to DIPP for comments. Committee decided to defer the case for DIPP comments.	

39.

Case No. AR -- 14	M/S. TRANSFORMERS & RECTIFIERS (INDIA) LIMITED
Meeting No. 4 /81-Pt.II	HQ File No:01/81/050/00404/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 08/24/040/00138/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0810135865 dated 17.08.2015
Decision : Committee considered the DHI comments vide U.No.3(08)/18-TSW(B) dated 18.04.2018 and decided to ratify the above advance authorization as under:	
1. Import items 1&2 to be accounted for in the export product without wastage. 2. Import item no.3 allowed wastage of 1% 3. Import item no.4 allowed wastage of 5%.	
RA concerned may take suitable consequential action accordingly	

40.

Case No. AR -- 15	M/S. VINDIHYA TELELINKS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00397/AM14/DES.II/
Dated: 03.10.2018	RLA File No: 11/24/040/00001/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027781 dated 21.11.2013
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per Deptt. of Telecommunication written comments vide their F No. 15-02/2017-IP dated 14.05.2018 (copy enclosed).	
RA concerned may take suitable consequential action accordingly.	

41.

Case No. AR -- 16	M/S. VINDIHYA TELELINKS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00529/AM12/DES.II/
Dated: 03.10.2018	RLA File No: 11/24/040/00055/AM12/

Subject:	Ratification of norms in respect of Advance Authorization No. 1110026712 dated 25.01.2012
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per Deptt. of Telecommunication written comments vide their F No. 15-02/2017-IP dated 14.05.2018 (copy enclosed). RA concerned may take suitable consequential action accordingly.	

42.

Case No. AR – 17	M/S. VISHAL STEELS
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00225/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00241/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310814181 dated 21.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under :	
1. Import item OD and wall thickness of the may be specified as under : OD-355.60mm WT – 4.78mm 2. Export item OD and wall thickness of the may be specified as under : OD-323.08mm WT – 4.57mm 3. Quantity of import may be allowed as 16929Kg inclusive of 14% wastage after 1/3 recovery.	
RA concerned may take suitable consequential action accordingly.	

43.

Case No. AR- 194	M/S. CARCLO TECHNICAL PLASTICS (P) LIMITED
Meeting No. 2/81	HQ File No.:01/81/162/0043/AM'14/DES-II/
Dated:- 29.05.2018	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision: NC observed that application for the above AA was referred to C&PC for comments. Committee decided to forward the case to Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.	

44.

Case No. AR- 195	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/50/00447/AM14/DES.II/
Dated: 03.10.2018	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under :	

1. Quantity of Import item no.1 as 397.5Kg i.e. wastage of 25%.
2. Quantity of Import item no.2 as 501Kg i.e. wastage of 23.7%.
3. Quantity of Import item no.3 as 862.5Kg i.e. wastage of 18%.

RA concerned may take suitable consequential action accordingly.

45.

Case No. AR- 196	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00376/AM11/DES-II/
Dated: 03.10.2018	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.

Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. Committee decided to forward the case to Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.

46.

Case No. AR- 199	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00473/AM15/DES-II/
Dated: 03.10.2018	RLA File No.: 07/24/040/00250/AM15/
Subject:	Revision of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.

Decision: NC observed that application for the above AA was referred to C&PC for comments. Committee decided to forward the case to Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.

47.

Case No. AR- 202	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00103/AM16/DES-II/
Dated: 03.10.2018	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.

Decision: NC observed that application for the above AA was referred to C&PC for comments. Committee decided to forward the case to Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.

48.

Case No. AR- 203	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00421/AM15/DES-II/
Dated: 03.10.2018	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no.

	1010058810 dated 26.09.2014.
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to last defer for MeitY comments..	

49.	
Case No. AR- 204	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00154/AM16/DES-II/
Dated: 03.10.2018	RLA File No.: 10/24/040/00140/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to last defer for MeitY comments..	

50.	
Case No. AR- 205	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00016/AM15/DES-II/
Dated: 03.10.2018	RLA File No.: 05/24/040/00337/AM14
Subject:	Revision of ratified norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to forward the application to Technical Expert-1 for comments and defer the case..	

51.	
Case No. AR- 206	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated: 03.10.2018	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: Committee considered the agenda and noted that company was allowed personal hearing in the last meeting, however, representative could not be called for the hearing as the meeting was organized at short notice. Accordingly, personal hearing is deferred for the next NC meeting.	

52.	
Case No. AR- 207	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated: 03.10.2018	RLA File No.: 31/82/040/00186/AM14/
Subject:	Revision of ratified norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to defer the case for want of comments from MeitY.	

53.	
Case No. AR- 208	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated: 03.10.2018	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that application for the above AA was referred to DHI for comments. NC decided to defer the case for want of comments from DHI.	

54.	
Case No. AR- 209	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00166/AM14/DES-II/
Dated: 03.10.2018	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.

Decision: Norms Committee considered the agenda and decided to ratify the norms for the above advance authorization as per DoT comments vide their OM No.15-02/207-IP dated 14.05.2018 in similar case as under:

Sl No.	Items	% wastage allowed
1	Continuous Cast Copper Wire Rod	1%
2.	Polyethylene	2%

RA concerned may take suitable consequential action accordingly.

55.	
Case No. AR- 211	M/S. METAL PORT
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00123/AM17/DES-II/
Dated: 03.10.2018	RLA File : 03/95/040/00079/AM17/
Subject:	Revision of ratified fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: Committee considered the agenda and noted that comments of the DIPP had been received. Committee decided to call comments of the Min. of Steel also on the aspect whether defective steel coils/plats can be allowed. The case stands deferred.	

56.	
Case No. AR- 215	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/061/00002/AM18/DES-II/
Dated: 03.10.2018	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to defer the case for want of comments from MSME.	

57.	
Case No. AR- 216	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00213/AM11/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision: NC considered the case and noted that DIPP vide their F.No.7/92/2017/TSW/20 dated 03.05.2018 has suggested the personal hearing to firm. Accordingly, Committee decided to allow the PH with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case.	

58.	
Case No. AR- 217	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00578/AM10/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.
Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

59.	
Case No. AR- 219	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00302/AM12/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00199/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

60.	
Case No. AR- 220	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00293/AM12/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.	

61.	
Case No. AR- 221	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00395/AM12/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.

Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

62.	
Case No. AR- 222	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00020/AM13/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.

Decision: NC considered the case and decided to allow the PH to firm with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case. The case stands deferred.

63.	
Case No. AR- 227	M/S. CROMPTON GREAVES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00624/AM08/DES-II/
Dated: 03.10.2018	RLA File No.: 03/94/040/00634/AM08/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007.

Decision: Committee considered the agenda and noted that DHI has offered the written comments recommending the ratification on repat with AA No. 0310343657 dated 19.08.2005. Committee decided to examine the case on file and defer the case.

64.	
Case No. AR- 228	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00440/AM16/DES-II/
Dated: 03.10.2018	RLA File No.: 34/24/040/00171/AM15/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to awaits the comments of DIPP and defer the case

65.	
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Case No. AR- 231	M/S. MARINO CABLES INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00382/AM17/DES-II/
Dated: 03.10.2018	RLA File No: 05/24/040/00242/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016.
Decision: Norms Committee considered the agenda and noted that case is pending for long time. Accordingly, taking cue from SION C-1392, NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take suitable consequential action accordingly.	

66.

Case No. AR- 243	M/S. APAR INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File :01/81/050/00603/AM17/DES-II/
Dated: 03.10.2018	RLA File :34/24/040/00295/AM17/
Subject:	Revision of ratified norms in respect of advance authorization no. 3410042884 dated 24.01.2017.

Decision: Norms Committee considered the agenda and noted that there is typographical error and Committee decided to **restore** the quantity of import item no.1 as applied for.
RA concerned may take suitable consequential action accordingly.

67.

Case No. AR- 244	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File :01/81/050/00015/AM17/DES-II/
Dated: 03.10.2018	RLA File :13/24/040/00041/AM16/
Subject:	Revision of ratified norms in respect of advance authorization no. 1310048113 dated 25.01.2016.

Decision: Norms Committee considered the agenda and noted that no reply received to DIPP deficiency letter sent to firm on 01.11.2017 followed with reminder dated 08.03.2018. Since, no reply received despite reminder, Committee decided to **reject** the case.
RA concerned may take suitable consequential action accordingly.

68.

Case No. AR- 263	M/S. PUNJAB STAINLESS STEEL INDUSTRIES
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00470/AM17/DES-II/
Dated: 03.10.2018	RLA File : 05/24/040/00441/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 0510400631 dated 06.12.2016.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for DIPP comments.

69.

Case No. AR- 275	M/S. ASSOCIATED PIGMENTS LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00591/AM17/DES-II/
Dated: 03.10.2018	RLA File : 02/24/040/00143/AM17/
Subject:	Modification of ratified norms in respect of Advance

	Authorization No. 0210207113 dated 28.10.2016.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to defer the case for MSME comments.	

70.	
Case No. AR- 276	M/S. ASSOCIATED PIGMENTS LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00575/AM17/DES-II/
Dated: 03.10.2018	RLA File : 02/24/040/00177/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0210207204 dated 15.12.2016.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to defer the case for MSME comments.	

71.	
Case No. AR- 281	M/S. JINDAL SAW LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/162/00272/AM18/DES.II
Dated: 03.10.2018	RLA File No: 31/21/040/00484/AM07/
Subject:	Request of M/s. Jindal Saw Limited to allow actual exports made viz. Plain End Seamless Pipes Hot Finished (Seamless Carbon Steel Pipe) in respect of Advance Authorization No. 3110029281 dated 22.05.2007 for redemption purpose.
Decision: NC observed that application for the above AA was referred to DIPP for comments and DIPP has offered the comments. Committee decided to examine the case on file and defer the case. The case stands deferred.	

72.	
Case No. AR- 18	M/S. BC INSTRUMENTS INDIA PRIVATE LIMITED, VITHAL UDYOGNAGAR, GUJARAT.
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/162/ /AM19/DES.II
Dated: 03.10.2018	KASEZ File No: KASEZ/100%EOU/II/46/2003-04/Vol.I-941
Subject:	Request for fixation of wastage norms in respect of Machined Components under 100% EOU.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

73.	
Case No. AR- 19	M/S. BEKAERT INDUSTRIES PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00109/AM15/DES.II
Dated: 03.10.2018	RLA File No: 31/83/040/00241/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 3110063315 dated 28.03.2014.
Decision: Committee considered the agenda and allowed ratification on repeat with AA No. 3110063001 dated 07.03.2014 ratified by NC-II in Meeting No. 18/81 dated 24.03.2015	

as per written comments of MSME vide UO note no. 30(76)/14-ME dated 11.03.2015 allowing the import as applied inclusive of 2% wastage.
RA may take suitable consequential action accordingly.

74.

Case No. AR- 20	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00529/AM16/DES.II
Dated: 03.10.2018	RLA File No: 10/24/040/00087/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 1010059351 dated 30.12.2015.

Decision: Committee considered the agenda and noted that firm has informed that wastage allowed is not sufficient. Accordingly, NC decided to ask the firm to furnish the specific name of the resin along with its catalogue for examination of the case. The case stands deferred.

75.

Case No. AR-140	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File: 01/81/50/416/AM14/DES-II
Dated: 03.10.2018	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of advance authorization No. 0310756580 dated 01.11.2013.

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

1. Quantity of Import item no.1 as 240Kg i.e. wastage of 65%.
2. Quantity of Import item no.2 as 52.5Kg i.e. wastage of 38%.
3. Quantity of Import item no.3 as 2824Kg i.e. wastage of 18%.

RA concerned may take suitable consequential action accordingly.

76.

Case No. AR-141	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 4 /81-Pt.II	HQ File: 01/81/050/00219/AM13/DES.II
Dated: 03.10.2018	RLA File: 05/24/040/00168/AM13/
Subject:-	Revision of ratified norms in respect of advance authorization No. 0510331816 dated 09.08.2012.

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case is pending for long time. Accordingly, Committee decided to take a view. After due deliberation accepted the firm's request and decided to **modify** the Export item as "Lead Alloy 84% purity and Import Item Remelted Lead Ingot with 96. 7796% min. of purity.
RA concerned may take suitable consequential action accordingly.

77.

Case No. AR-142	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File: 01/81/050/00073/AM14/DES.II
Dated: 03.10.2018	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of advance authorization No. 0310729610 dated 26.03.2013.

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization asper MSME recommendations under :

1. Quantity of Import item no.1 as 2731.515Kg i.e. wastage of 11.36%.
2. Quantity of Import item no.2 as 656Kg i.e. wastage of 13.88%.
3. Quantity of Import item no.3 as 3724Kg i.e. wastage of 14.65%.
4. Quantity of Import item no.4 as 64.53Kg i.e. wastage of 40.5%.
5. Quantity of Import item no.5 as 302.95Kg i.e. wastage of 25.43%.
6. Quantity of Import item no.6 as 272.5Kg i.e. wastage of 43.42%.
7. Quantity of Import item no.7 as 130Kg i.e. wastage of 40.5%.
8. Quantity of Import item no.8 as 65.625g i.e. wastage of 38.15%.

RA concerned may take suitable consequential action accordingly.

78.

Case No. AR-143	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File: 01/81/050/00080/AM16/
Dated: 03.10.2018	RLA File: 07/24/040/00435/AM15/
Subject:-	Ratification of norms in respect of advance authorization No. 0710107924 dated 25.03.2015.

Decision : NC observed that application for the above AA was referred to C&PC for comments. Committee decided to forward the case to DIPP/ Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.

79.

Case No. AR-144	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File: 01/81/050/00092/AM16/
Dated: 03.10.2018	RLA File: 07/24/040/00441/AM15/
Subject:-	Ratification of norms in respect of advance authorization No. 0710107923 dated 25.03.2015.

Decision : NC observed that application for the above AA was referred to C&PC for comments. Committee decided to forward the case to DIPP/ Technical Expert-1 for examination and offering their comments in this case. The case stands deferred.

80.

Case No. AR-148	M/S. BILCARE LIMITED
Meeting No. 4 /81-Pt.II	HQ File :01/81/050/00619/AM15/DES-II/
Dated: 03.10.2018	RLA File :31/83/040/00228/AM15/

Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case is pending for long time. Accordingly, Committee decided to take a view. After due deliberation accepted the firm's request and decided to **modify** the description of both item of imports as under :

1. Aluminium Foil (Uncoated& Unprinted)
2. Aluminium Foil (Uncoated& Unprinted)

RA concerned may take suitable consequential action accordingly.

81.

Case No. AR-149	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated: 03.10.2018	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of ratified norms in respect of advance authorization no. 0710058415 dated 09.07.2008.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case is pending for long time. Accordingly, Committee decided to take a view. After due deliberation, Committee **accepted** the firm's request and enhanced import quantity "contact clip" as applied for (2500000number) as long as enhanced quantity is accounted for on net to net basis.

RA concerned may take suitable consequential action accordingly.

82.

Case No. AR-151	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00175/AM10/
Dated: 03.10.2018	RLA File No: 05/23/040/00036/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case is pending for long time. Accordingly, Committee decided to take a view. After due deliberation, Committee decided to **ratify** the adhoc norms for the above advance authorization allowing the wastage of 5%.

RA concerned may take suitable consequential action accordingly.

83.

Case No. AR- 254	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00086/AM11/ DES.II/
Dated: 03.10.2018	RLA File No: 03/94/040/00268/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0310581975 dated 02.07.2010.

Decision: NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.

84.

Case No. AR- 255	M/S. BHANDARI FOILS & TUBES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00305/AM11/DES.II/
Dated: 03.10.2018	RLA File No: 03/94/040/00418/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310595668 dated 07.10.2010.
Decision: NC observed that application for the above AA was referred to MoS for comments. NC decided to await their comments and defer the case.	

85.

Case No. AR- 264	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00562/AM11/DES.II/
Dated: 03.10.2018	RLA File No: 05/23/040/00336/AM11/
Subject:	Modification of ratified norms in respect of advance authorization no. 0510284584 dated 24.02.2011.
Decision: NC considered the case and noted that DIPP vide their F.No.7/92/2017/TSW/20 dated 03.05.2018 has suggested the personal hearing to firm. Accordingly, Committee decided to allow the PH with direction that firm may depute concerned technical person well conversant with the cases to explain/produce the relevant facts and complete justification/details of the case.	

86.

Case No. AR- 266	M/S. INDO COOL COMPOSITES PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00464/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 04/24/040/00114/AM16/
Subject:	Ratification of norms in respect of advance authorization no. 0410160874 dated 05.08.2015.
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. Committee decided to forward the application to Technical Expert-1 also and to await their comments and defer the case.	

87.

Case No. A5R- 268	M/S. MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated: 03.10.2018	RLA File No.: 09/24/040/00629/AM13/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case is pending for long time. Accordingly, Committee decided to take a view. After due deliberation, Committee decided to modify the adhoc norms for the above advance authorization allowing the wastage of 5% in respect Import Item No.5&6. RA concerned may take suitable consequential action accordingly.	

88.

Case No. AR- 270	M/S. TUBEX INDIA
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00408/AM17/DES-II
Dated: 03.10.2018	RLA File No.: 05/24/040/00247/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510399600 dated 01.09.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

89.

Case No. AR- 277	M/S. ZTT INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.: 01/81/050/00329/AM16/DES-II
Dated: 03.10.2018	RLA File No.: 04/24/040/00134/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410161005 dated 10.09.2015.
Decision: NC observed that application for the above AA was referred to MeitY for comments. NC decided to await their comments and defer the case.	

90.

Case No. AR- 282	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00641/AM17/DES-II/
Dated: 03.10.2018	RLA File : 03/94/040/00914/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310810350 dated 05.01.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

91.

Case No. AR- 283	M/S. ASSOCIATED PIGMENTS LIMITED
Meeting No. 4 /81-Pt.II	HQ File :01/81/050/00042/AM18/DES-II/
Dated: 03.10.2018	RLA File : 02/24/040/00264/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0210207512 dated 03.04.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

92.

Case No. AR- 284	M/S. CORDS CABLE INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	F. No. 01/81/050/00271/AM15/
Dated: 03.10.2018	RA File No. 05/23/040/00311/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510371560 dated 22.11.2013.
Decision: NC observed that application for the above AA was referred to DIPP for comments.	

NC decided to await their comments and defer the case.

93.

Case No. AR- 285	M/S. ELKAY TELELINKS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00009/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 05/23/040/00419/AM16/
Subject:	Ratification of norms in respect of AA No. 0510397504 dated 04.02.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

94.

Case No. AR- 286	M/S. ELKAY TELELINKS LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00646/AM17/DES.II/
Dated: 03.10.2018	RLA File No: 05/23/040/00342/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510401602 dated 10.02.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

95.

Case No. AR- 287	M/S. GLOBAL OVERSEAS
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00144/AM13/DES.II/
Dated: 03.10.2018	RLA File No: 05/23/040/00029/AM13/
Subject:	Re-fixation of norms in respect of advance authorization no. 0510324256 dated 09.05.2012.
Decision: NC considered the agenda and noted CLA, Delhi has asked the firm to furnish the documentary evidence regarding consumption of SS content in the export and/ end product and grade/thickness as the same is not mentioned in the shipping bill. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case.	

96.

Case No. AR- 288	M/S. JINDAL SAW LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00009/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 05/23/040/00509/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510393185 dated 13.02.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

97.

Case No. AR - 289	M/S. JINDAL SAW LIMITED
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Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00163/AM16/DES.II
Dated: 03.10.2018	RLA File No: 05/23/040/00053/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510394385 dated 29.05.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

98.

Case No. AR- 290	M/S. KEI INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00018/AM17/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00512/AM16/
Subject:	Re-fixation of norms in respect of Advance Authorization No. 051037 dated 01.03.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

99.

Case No. AR- 291	M/S. KEI INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00119/AM17/DES-II/
Dated: 03.10.2018	RLA File No: 05/23/040/00540/AM16/
Subject:	Re-fixation of norms in respect of Advance Authorization No. 0510398068 dated 30.03.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

100.

Case No. AR- 293	M/S. KINECO KAMAN COMPOSITES - INDIA PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00291/AM17/DES-II/
Dated: 03.10.2018	RLA File No: 17/24/040/00032/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1710006354 dated 09.06.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

101.

Case No. AR – 294	M/S. KSE ELECTRICALS PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00090/AM18/DES.II/
Dated: 03.10.2018	RLA File No: 02/24/040/00011/AM18/
Subject:	Ratification of norms in respect of Advance Authorization No. 0210207536 dated 20.04.2017.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.	

102.

Case No. AR- 295	M/S. LAXMI ELECTRONICS MOULDS & PRECISION ENGINEERING PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00090/AM14/DES-II/
Dated: 03.10.2018	RLA File No: 07/24/040/00523/AM13/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 0710094713 dated 09.04.2013.
Decision: NC observed that reply of the firm was forwarded to MeitY for examination/comments. NC decided to forward a copy of the application to Technical Expert-I also and to await their comments. The case stands deferred.	

103.

Case No. AR – 299	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00413/AM15/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00437/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0310789472 dated 19.09.2014.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

104.

Case No. AR – 300	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00072/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00876/AM15/
Subject:	Ratification of norms in respect of advance authorization no. 0310793079 dated 19.01.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

105.

Case No. AR – 301	M/S. RAJGURU ENTERPRISES PVT. LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00180/AM16/DES.II/
Dated: 03.10.2018	RLA File No: 03/95/040/00059/AM16/
Subject:	Ratification of norms in respect of advance authorization no. 0310795621 dated 29.04.2015.
Decisoin: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

106.

Case No. AR- 303	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00073/AM18/DES-II/
Dated: 03.10.2018	RLA File : 03/95/040/00654/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No.

	0310811638 dated 06.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

107.

Case No. AR- 304	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00072/AM18/DES-II/
Dated: 03.10.2018	RLA File : 03/95/040/00755/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310811659 dated 07.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

108.

Case No. AR- 305	M/S. STERLITE POWER TRANSMISSION LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00074/AM18/DES-II/
Dated: 03.10.2018	RLA File : 03/95/040/00840/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310811681 dated 07.03.2017.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.	

109.

Case No. AR- 307	M/S. WEATHERFORD DRILLING & PRODUCTION SERVICES (I) PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File : 01/81/050/00489/AM08/DES-II/
Dated: 03.10.2018	RLA File : 34/24/040/00185/AM08/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410020553 dated 07.01.2008.
Decision: NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.	

110.

Case No. AR- 21	M/S. ALSTOM INDIA LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00261/AM16/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00278/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: Committee considered the agenda and modified the norms for the above AA taking cue from SION C-1647 and allowed inputs as under : a. Item No. 3 to 6 on net to net basis with accountability clause. b. Item No. 7 – Restricted to 2% of the FoB value. RA concerned may take suitable consequential action accordingly.	

111.

Case No. AR- 22	M/S. ANAND ARC LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00439/AM17/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00470/AM17/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 0310808217 dated 30.09.2016.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.	

112.

Case No. AR- 23	M/S. APAR INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00447/AM18/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00502/AM18/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310816527 dated 26.10.2017.
Decision: Committee considered the agenda and noted that DIPP has given comments vide F.No.7/52//2018 dated 16.03.2018. Earlier, the case was approved in Meeting No.01/81 dated 15.05.2018. Committee decided to re-confirm the comments offered by DIPP vide aforesaid letter and to defer the case.	

113.

Case No. AR- 24	M/S. ASTA INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00354/AM15/DES.II
Dated: 03.10.2018	RLA File No.: 34/24/040/00088/AM15/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 3410040446 dated 14.08.2014.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.	

114.

Case No. AR- 25	M/S. ASTA INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00079/AM16/DES.II
Dated: 03.10.2018	RLA File No.: 34/24/040/00292/AM15/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 3410040933 dated 06.02.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.	

115.

Case No. AR- 26	M/S. ASTA INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00454/AM16/DES.II
Dated: 03.10.2018	RLA File No.: 34/24/040/00137/AM16/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 3410041462 dated 17.08.2015.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.	

116.

Case No. AR-27	M/S. COSMOS ENGITECH PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00176/AM14/DES.II
Dated: 03.10.2018	RLA File No.: 34/24/040/00070/AM14/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 3410037354 dated 08.07.2013.
Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.	

117.

Case No. AR- 28	M/S. CROMPTON GREAVES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00313/AM13/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00129/AM13/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310709777 dated 20.09.2012.
Decision: Committee fixed the norms in the Meeting No. 2/81 dated 09.01.2018. Company has sought revision of the norms item at S.No.11. NC decided to allow import item no. 11 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

118.

Case No. AR- 29	M/S. CROMPTON GREAVES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00216/AM14/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00985/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310750038 dated 18.09.2013.
Decision: NC observed that application for the above AA was referred to DII for comments. NC decided to defer the case for want of comments from DII.	

119.

Case No. AR- 30	M/S. DARAMIC BATTERY SEPARATOR INDIA PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/ /00 /AM19/DES.II
Dated: 03.10.2018	RLA File No.: 07/24/039/00002/AM15/
Subject:	Ratification of norms in respect of Annual Advance Authorization No. 0710107715 dated 26.02.2015.
Decision: Committee considered the agenda and noted that MSME has offered the comments in respect of the above annual advance authorization. Committee decided to examine the case on file and defer the case.	

120.

Case No. AR- 31	M/S. FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00362/AM17/DES.II
Dated: 03.10.2018	RLA File No.: 08/24/040/00177/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0810138679 dated 16.09.2016.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.

121.

Case No. AR- 32	M/S. JAY BHAWANI METAL INDUSTRIES
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00300/AM15/DES.II
Dated: 03.10.2018	RLA File No.: 03/94/040/00194/AM15/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310784691 dated 06.06.2014.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.

122.

Case No. AR- 33	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00511/AM15/DES.II
Dated: 03.10.2018	RLA File No: 08/24/040/00321/AM15/
Subject:	Revision of ratified norms in respect of advance authorization No. 0810133891 dated 21.11.2014.

Decision: NC observed that application for the above AA was referred to DIPP for comments. NC decided to defer the case for want of comments from DIPP.

123.

Case No. AR- 34	M/S. LEIGHTON WELSPUN CONTRACTORS PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00060/AM15/DES.II
Dated: 03.10.2018	RLA File No.: 03/95/040/00752/AM14/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 0310764005 dated 01.01.2014.

Decision: NC observed that application for the above AA was referred to DHI for comments, however, DHI informed that case pertains to DIPP. Accordingly, application alongwith enclosures had been referred to DIPP. NC decided to await their comments and defer the case.

124.

Case No. AR- 35	M/S. MANAKSIA COATED METAL AND INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/00044/AM16/DES-II/
Dated: 03.10.2018	RLA File No.: 02/24/040/00222/AM15/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0210205598 dated 24.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per Min. of Steel Written comments vide UO No. 2(9)/2017-TW dated 13.09.2018 (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

125.

Case No. AR- 36	M/S. MANAKSIA COATED METAL AND INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No.:01/81/050/000541/AM17/DES-II/
Dated: 03.10.2018	RLA File No.: 02/24/040/00161/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0210207218 dated 21.12.2016.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per Min. of Steel Written comments vide UO No. 2(9)/2017-TW dated 13.09.2018 (Copy enclosed).
RA concerned may take suitable consequential action accordingly.

126.

Case No. AR- 37	M/S. MANLY SILICON STEEL PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00677/AM15/DES.II
Dated: 03.10.2018	RLA File No.: 07/24/040/00376/AM15/
Subject:	Ratification of ad-hoc norms in respect of Advance Authorization No. 0710107472 dated 20.01.2015.

Decision: NC observed that application for the above AA was referred to DII for comments. NC decided to defer the case for want of comments from DII.

127.

Case No. AR- 38	M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00297/AM17/DES.II
Dated: 03.10.2018	RLA File No.: 56/24/040/00004/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 5610004891 dated 29.04.2016.

Decision: NC observed that application for the above AA was referred to MoS for comments. NC decided to defer the case for want of comments from MoS.

128.

Case No. AR- 39	M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00616/AM17/DES.II
Dated: 03.10.2018	RLA File No.: 56/24/040/00042/AM17/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 5610005061 dated 19.01.2017.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per Min. of Steel Written comments vide UO No. 2(6)/2017-TD dated 10.08.2018 (Copy enclosed).
RA concerned may take suitable consequential action accordingly

129.

Case No. AR- 40	M/S. RAYCHEM RPG PRIVATE LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/050/00212/AM17/DES.II
Dated: 03.10.2018	RLA File No.:03/95/040/00088/AM17/
Subject:	Fixation of ad-hoc norms in respect of Advance Authorization No. 0310805444 dated 14.06.2016.

Decision: Committee considered the agenda and decided to **ratify** the norms as per DIPP comments vide their UO No. 7/44/16-TS dated 23.07.2018 allowing the wastage of S.No. 1 & 2 as 1.02 Kg/Kg content in the export product and Inputs 3, 4 & 5 on net ~~to~~-net basis with accountability clause.
RA concerned may take suitable consequential action accordingly

130.

Case No. AR- 41	M/S. VEDANTA LIMITED
Meeting No. 4 /81-Pt.II	HQ File No: 01/81/171/00019/AM16/DES.II
Dated: 03.10.2018	RLA File No.: 35/24/039/00003/AM15/
Subject:	Ratification of norms in respect of Annual Advance Authorization No.

3510044672 dated 17.02.2015.

Decision: NC observed that application for the above AA was referred to Min. of Mines for comments. NC decided to defer the case for want of comments from Min. of Mines.

RWD
रणदीप ठाकुर Randeep Thakur
उप महानिदेशक, उप महानिदेशालय
विदेश व्यापार उप महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय/Ministry of Commerce
उद्योग भवन/Udyog Bhavan
नई दिल्ली/New Delhi

78, 9, 57, 85
03-10-2018

No: 7/92/2017/TSW / 20
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 3/April, 2018
May

OFFICE MEMORANDUM

Subject: Ratification of Norms in respect of AA No.0510248276 dt.25.08.2009, AA No.0510250680 dt.12.10.2009, AA No.0510277227 dt.18.11.2010, AA No.0510269360 dt.29.07.2010, AA No.0510256336 dt.14.01.2010, AA No.0510284584 dt.24.02.2011, AA No.0510261567 dt.31.03.2010 issued to M/s. Abir Infrastructure Private Ltd.

Case no.

Ref: DGFT . I.D. Note No.01/81/50/0157/AM-10/DES-2/359 dated 23.10.2017
DGFT . I.D. Note No.01/81/50/0266/AM-10/DES-2/355 dated 23.10.2017
DGFT . I.D. Note No.01/81/50/347/AM-11/DES-2/68 dated 5.5.2017
DGFT . I.D. Note No.01/81/50/0389/AM-11/DES-2/356 dated 23.10.2017
DGFT . I.D. Note No.01/81/50/0566/AM-10/DES-2/354 dated 23.10.2017
DGFT . I.D. Note No.01/81/50/0562/AM-11/DES-2/408 dated 14.11.2017
DGFT . I.D. Note No.01/81/50/0213/AM-11/DES-2/357 dated 23.10.2017

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- 9
- 85
- 57

In respect of above AAs, it is suggested that the firm may be invited for Personal Hearing along with the concerned technical person conversant with the cases to explain/produce the relevant facts and complete justification/details of the cases.

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi

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रणदीप ठाकुर/Randheep Thakur
उप महानिदेशक/Deputy Director General
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय/Ministry of Commerce
उद्योग भवन/Udyog Bhawan
नई दिल्ली/New Delhi

21-22
03-10-2018

No: 47011/165/18/TSW / //

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 23 April, 2018

OFFICE MEMORANDUM

Subject: Modification in norms in respect of AA No.3410042781 dt.20.12.2016 and AA No. 3410042780 dt. 20.12.2016 issued to M/s Welspun Corp Ltd.

Ref: DGFT . U.O. No.01/81/50/628/AM-17/DES-2/541 dated 12.01.2018
DGFT . U.O. No.01/81/50/629/AM-17/DES-2/542 dated 12.01.2018

The firm vide its letter WCL/NORMS/348/17-18 dated 17.5.2017 has represented that the import item no. 6, 'Polyethylene Powder' is to be used to produce the export products with rough surface on 3LPE coating to provide grip to concrete coating and is a special requirement of firm's customer. Hence, the firm has requested for consideration of the same. In view of information submitted by the firm, the above-mentioned 2 AAs may be modified as under:

- (i) Import item 6, 'Polyethylene Powder', may be allowed with 3 % wastage on net content in EP.
- (ii) The import item may be allowed as per the above-referred % wastage or as applied for, whichever is less.
- (iii) The Import item should be of relevant grade, size and specifications as contained in the EP. Net content of above input in the EP will be as certified by jurisdictional GST Authorities.


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi


रणदीप ठाकुर/Randheep Thakur
उप महासंचालक/Deputy Director General
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
विश्व मंत्रालय/Ministry of Commerce
उद्योग भवन/Udyog Bhawan
नई दिल्ली/New Delhi

23
03-10-2018

No: 47011/165/18/TSW / 10
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 23 April, 2018

OFFICE MEMORANDUM

Subject: Modification in norms in respect of AA No. 3410042789 dt. 21.12.2016 issued to M/s Welspun Corp Ltd.

Ref: DGFT . U.O. No.01/81/50/634/AM-17/DES-2/543 dated 12.01.2018

The firm vide its letter WCL/NORMS/351/17-18 dated 17.5.2017 has represented that the export product is used for Oil and Gas transportation and it needs to be internally coated with the import item no. 6, 'Internal Epoxy Lining' to increase the efficiency of Oil and Gas flow by effectively reducing the friction between fluid and Pipes and is the Internal Epoxy Lining is special requirement of firm's customer. Hence, the firm has requested for consideration of the same. In view of information submitted by the firm, the AA may be modified as under:

- (i) Import item 6, 'Internal Epoxy Lining', may be allowed with % wastage on net content as repeat of AA No. 3410042790 dated 12.12.2016 (import item no. 5) ratified in NC meeting dated 7.3.2017.
- (ii) The import item may be allowed as per the above-referred % wastage or as applied for, whichever is less.
- (iii) The Import item should be of relevant grade, size and specifications as contained in the EP. Net content of above input in the EP will be as certified by jurisdictional GST Authorities.


(Sundeeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi


रणदीप ठाकुर
उप महानिदेशक
विदेशी
Director General
Foreign Trade
Commerce
Udyog Bhawan
New Delhi

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03-10-2018

No: 47011/165/18/TSW / 12
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 23 April, 2018

OFFICE MEMORANDUM

Subject: Modification in norms in respect of AA No.3410042808 dt.03.01.2017 issued to M/s Welspun Corp Ltd.

Ref: DGFT . U.O. No.01/81/50/626/AM-17/DES-2/544 dated 12.01.2018

The firm vide its letter dated 15.5.2017 has represented that the export products would be made out of Steel Plates, which would be manufactured out of the import item no. 1 (Non Alloy Steel Slabs of API Grade) and 2 (Alloy Steel Slabs of API Grade)'. The firm has stated that similar norms were fixed for Steel Slab in case of their earlier AA No.3410034666 dt. 18.07.2012 (DGFT HO F.No.01/81/050/00331/AM13). Hence, the firm has requested for consideration of these two import items by merging SION C509 and C-593.

Firm's request has been examined and this office suggests that:

- DS-II, DGFT may take a view in the matter by also referring to firm's prior ratification (AA No.3410034666 dt. 18.07.2012).
- The Import items should be of relevant grade, size and specifications as contained in the EP. Net content of above input in the EP will be as certified by jurisdictional GST Authorities.


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi


रणदीप ठाकुर / Randeep Thakur
उप महानिदेशक / Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय / Ministry of Commerce
उद्योग भवन / Udyog Bhawan
नई दिल्ली / New Delhi

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03-10-2018

No: 7/132/18/TS / 06
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 18 April, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0410162236 dt. 31.08.2016 issued to M/s Avo Carbon India Pvt Ltd.

Ref: DGFT . I.D. Note No.01/81/50/353/AM-17/DES-2/635 dated 9.4.2018

Export Product (EP): Carbon Brushes.

Based on consumption details and justification furnished by the applicant, the above-mentioned AA may be ratified as under:

- (i) Import items at Sl. No. 1 to 20 may be allowed as 1.02 Kgs./Kg. content in the EP after taking 1/3rd recovery .
- (ii) Import Items should be of relevant grade, size & specifications as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Kirti Vardhan, DDG)
Udyog Bhawan, New Delhi

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18/04/18
DES-2


रणदीप ठाकुर/Randheep Thakur
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
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नई दिल्ली/New Delhi

40-41
03-10-2018

**Government of India
Ministry of Communications
Department of Telecommunications
(Investment Promotion Cell)
20 Ashoka Road, Sanchar Bhawan
New Delhi - 110001**

File No. 15-02/2017-IP

Dated: 14 May 2018

OFFICE MEMORANDUM

Subject: Fixation of the norms in respect of M/s Vindhya Telelinks Ltd. - reg.

- ✓ 1. DGFT's Letter dated 27.03.2018 regarding Advance Authorization No. 1110025730 dated 19.09.2011
- ii. DGFT's Letter dated 16.04.2018 regarding Advance Authorization No. 1110027781 dated 21.11.2013
- iii. DGFT's Letter dated 20.04.2018 regarding Advance Authorization No. 1110026712 dated 25.01.2012

This is in reference to DGFT's above mentioned 3 communications requesting for the comments of this Department for ratification of norms in respect of the aforementioned 3 proposals of M/s Vindhya Telelinks Ltd., Rewa (MP).

2. The comments of this Department, proposal wise, are as under:

2.1 Advance Authorization No. 1110025730 dated 19.09.2011:

DGFT is requested to allow the %age wastage and quantity of the imported items as under:

Sl. No.	Items	%age wastage and Quantity to be allowed	
		%age wastage	Quantity (Kg)
1.	Continuous Cast Copper Wire Rod	1%	66,449.48
2.	Polyethylene	2%	67,428.16

2.2 Advance Authorization No. 1110027781 dated 21.11.2013:

DGFT is requested to allow the %age wastage and quantity of the imported items as under:

Sl. No.	Items	%age wastage and Quantity to be allowed	
		%age wastage	Quantity (Kg)
1.	Continuous Cast Copper Wire Rod	1%	70,890.216
2.	Polyethylene	2%	27,357.864

2.3 Advance Authorization No. 1110026712 dated 25.01.2012:

The allowed wastage for import of copper may be 1% only.

3. This has the approval of Joint Secretary (T), DoT.

✓ **Shri Kirti Vardhan
Deputy DGFT
Udyog Bhawan**

(Manish Shukla)
Assistant Director General (IP)
Tele. 23036401

रणदीप ठाकुर/Randheep Thakur
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय मंत्रालय/Ministry of Commerce
उद्योग भवन/Udyog Bhawan
नई दिल्ली/New Delhi

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization (AA) No. 0210207218 dated 21.12.2016 and 0210205598 dated 24.02.2015 of M/s Manaksia Limited (Formaly Hindustan Seals Limited), Kolkata.

DGFT may refer to their UOs No. 01/81/50/0044/AM16/DES-II/79 dated 30.07.2018 01/81/50/0044/AM16/DES-II/80 dated 30.07.2018 for amendment in the description of item of import of the AAs on the subject mentioned above.

In the above connection, Ministry of Steel has examined the request of the applicant. The description of item of import may be amended as under:

SI No	Advance Authorization and date	Existing Description of item of import	Existing Description to be amended as
1	0210207218 dated 21.12.2016	Cold Rolled Hot Dipped Galvanized Non Alloy Steel sheets/ Coils, Thickness 0.45 mm.	Hot Dipped Galvanized Non Alloy steel sheets/ Coils, Thickness 0.45 mm.
		Cold Rolled Hot Dipped Galvanized Non Alloy steel sheets/ Coils, Thickness 0.48 mm.	Hot Dipped Galvanized Non Alloy steel sheets/ Coils, Thickness 0.48 mm.
2	0210205598 dated 24.02.2015	Hot Dipped Galvanized Sheets in Coils of Relevant Grade of Thickness of 0.48 mm.	Hot Dipped Galvanized steel sheets in coils, Thickness of 0.48 mm.
		Hot Dipped Galvanized Sheets in Coils of Relevant Grade of Thickness of 0.43 mm.	Hot Dipped Galvanized steel sheets in coils, Thickness of 0.43 mm.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Vinod Kashyap FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No 2(9)/2017-TW dated 13.09.2018

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रणदीप ठाकुर/Randheep Thakur
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
Ministry of Commerce
Bhawan

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03-10-18

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Authorization (AA) No 5610005061 dated 19.01.2017 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to their UO Note No 01/81/50/616/AM-17/DES-II/81 dated 08.08.2018 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** was forwarded to Ministry of Steel for ratification of the above mentioned Advance Authorization.

The aforesaid case for ratification of Advance License has been examined in the Ministry of Steel based on the quantity exported by the applicant against the aforesaid AA. The required quantity of items of import has been calculated as per the revised norm published by DGFT vide PN No 33(RE:2012)/2009-2014 dated 30.11.2012. However, NC decided that that the quantity required for per tonne of export product may be given instead of total quantity. Accordingly the required import quantity to be allowed for per tonne of export product has been calculated as per the aforesaid Public Notice and enclosed herewith for consideration of Norms Committee.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Encl: as above

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2017- TD dated 10.08.2018


रणदीप ठाकुर/Randheep Thakur
उप महानिदेशक/Deputy Director General
विदेश व्यापार महानिदेशालय
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